



2026:KER:37907

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE VIJU ABRAHAM

TUESDAY, THE 2ND DAY OF JUNE 2026 / 12TH JYAISHTA, 1948

CON.CASE(C) NO. 2424 OF 2025

AGAINST THE JUDGMENT DATED 10.09.2025 IN WP(C) NO.28246
OF 2025 OF HIGH COURT OF KERALA

PETITIONER/PETITIONER:

PROF. DR. K.S. ANILKUMAR
AGED 51 YEARS
S/O. KARUNAKARAN NAIR, REGISTRAR (UNDER SUSPENSION),
UNIVERSITY OF KERALA, UNIVERSITY BUILDINGS,
PALAYAM, THIRUVANANTHAPURAM-695 034,
RESIDING AT SREE DHANYA APARTMENTS, PONGUMMOODU,
THIRUVANANTHAPURAM, PIN - 695001

BY ADVS. SHRI.ELVIN PETER P.J. (SR.)
SRI.K.R.GANESH
SHRI.ADARSH BABU C.S.
SMT.AHSANA E.
SHRI.ASHIK J. VARGHESE

RESPONDENT/RESPONDENT NO.2:

DR. MOHAN KUNNUMMAL
(AGE & NAME OF FATHER IS NOT KNOWN TO THE
PETITIONER), VICE CHANCELLOR,
UNIVERSITY OF KERALA, UNIVERSITY BUILDINGS,
PALAYAM, THIRUVANANTHAPURAM-695 034.
RESIDING AT G4, NAVANI APARTMENTS,
ZENANA MISSION ROAD, CHEMBUKKAVU,
THRISSUR, PIN - 680020

BY ADV SMT.GIRIJA K GOPAL

THIS CONTEMPT OF COURT CASE (CIVIL) HAVING COME UP FOR
ADMISSION ON 02.06.2026, THE COURT ON THE SAME DAY DELIVERED
THE FOLLOWING:



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VIJU ABRAHAM, J.

.....
Con. Case (C) No.2424 of 2025
.....

Dated this the 2nd day of June, 2026

JUDGMENT

Learned counsel for the petitioner submits that no further orders are required in this case.

Accordingly, the above contempt of court case is closed.

**Sd/-
VIJU ABRAHAM
JUDGE**

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APPENDIX OF CON.CASE (C) NO. 2424 OF 2025

PETITIONER ANNEXURES

- ANNEXURE A1 TRUE COPY OF THE NOTIFICATION NO. 1661/2025/UOK DATED 22.02.2025 GIVING EXTENSION OF TERM OF APPOINTMENT OF THE PETITIONER AS THE REGISTRAR OF THE UNIVERSITY, .
- ANNEXURE A2 TRUE COPY OF THE ORDER NO. VC/PROCEEDINGS/01/2025 DATED 02.07.2025 ISSUED BY THE RESPONDENT SUSPENDING THE SERVICE OF THE PETITIONER.
- ANNEXURE A3 TRUE COPY OF THE NOTICE NO. AC.A.1/10609/2025 DATED 05.07.2025 ISSUED BY THE RESPONDENT TO CONVENE THE MEETING OF THE SYNDICATE.
- ANNEXURE A4 TRUE COPY OF THE MINUTES OF THE MEETING OF THE SYNDICATE HELD ON 06.07.2025.
- ANNEXURE A5 TRUE COPY OF THE ORDER NO. REGR.2025 DATED 06.07.2025 ISSUED BY THE REGISTRAR REINSTATING THE PETITIONER IN SERVICE REVOKING THE ORDER OF SUSPENSION.
- ANNEXURE A6 CERTIFIED COPY OF THE JUDGMENT DATED 10.09.2025 IN W.P. (C) NO. 28246/2025 OF THIS HON'BLE COURT.
- ANNEXURE A7 A COPY OF THE REQUEST DATED 11.09.2025 SUBMITTED BY THE MEMBERS OF THE SYNDICATE OF THE UNIVERSITY

RESPONDENT ANNEXURES

- Annexure R1 [a] A true copy of the Interim Order dated 25.10.2025 in WP(C) 35976/2025

PETITIONER ANNEXURES

- ANNEXURE A8 TRUE COPY OF THE RESOLUTION PASSED BY THE SYNDICATE DATED 1.11.2025 REFERRED TO THE CHANCELLOR BY THE RESPONDENT ALLEGING VIOLATION OF THE PROVISIONS OF THE KERALA UNIVERSITY ACT AND STATUTES

RESPONDENT ANNEXURES



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- Annexure R1 [b] A true copy of the order dated 31.10.2025 in WP(C) 35976 of 2025
- Annexure R1 [c] A true copy of the order dated 17.11.2025 in WP(C) 35976 of 2025
- Annexure R1 [d] A true copy of the judgment dated 08.12.2025 in WP(C) 35976 of 2025
- Annexure R1 [e] A true copy of the letter No.VC/Ad.A1/11/2025 dated 03.11.2025 issued by the Vice Chancellor to the Chancellor along with the minutes of the meeting of the Syndicate on 01.11.2025
- Annexure R1 [f] A true copy of e mail dated 17.12.2025, sent by the petitioner to the Registrar, University of Kerala
- Annexure R1 [g] A true copy of the proceedings dated 05.03.2026 issued by the Chancellor
- Annexure R1 [h] A true copy of Order No 2733/2026/UOK dated 08.03.2026 issued by the Registrar, University of Kerala